NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.30/(MAH)/2013

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.08.2017

NAME OF THE PARTIES:

Mr. Avinash Dekhane

V/s.

M/s. Archivista Consultants Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Prachi Wazalwar	Adv for Respondents	Dradi
2.	Navnest Naxabbar	Adv for Respondent.	1 Dentalm
3	ATTY	PCS for TR Patitional	Joyannakn

ORDER T.C.P. No. 30/397-398/CLB/MB/MAH/2013

- 1. The Learned Representatives of both the sides are present.
- 2. After hearing for some time, it transpires that there is possibility of Settlement being the dispute between the Professionals.
- The Petitioner has expressed that an Exit Plan can be offered. Directed to make the proposal on or before 24.08.2017 and communicate to the other side.

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- The Respondents can also make their offer after receiving the proposal of the Petitioner on or before 8th September, 2017.
- The matter is listed for hearing on 14th September, 2017.
- 6. These proposals and counter proposal shall not prejudice in any other Court of both the sides. Since the matter can be resolved, the Petitioner and the Respondent in person be present on the next date of hearing.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 03.08.2017. Sd/-

M.K. Shrawat Member (Judicial)